

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.A. No. 47/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Sunteck Real Estates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Rajesh Shah & Co	Advocate	Rajesh Shah

Common Order

TCSA No.45/230-232/NCLT/MB/MAH/2017

TCSA No.46/230-232/NCLT/MB/MAH/2017

TCSA No.47/230-232/NCLT/MB/MAH/2017

At request of the Applicant Counsel, CSA No.45 of 2017, CSA No.46 of 2017
and CSA No.47 of 2017 are hereby dismissed as withdrawn.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)